Central Administrative Tribunal Principal Bench: New Delhi

C.P. No. 243/2001 In M.A. No. 1301/2001 O.A. No. 2292/1999

່ New Delhi this the Ist day of Aບຊຸນຸ**ະ,**2001

Hon'ble Mr. S.R. Adige, Vice-Chairman ((A) Hon'ble Dr. A. Vedavalli, Member (J)

Dr. D.P. Singh
Ex-Director CRI JAF
H.No. A-294
Chhattar Pur Enclave
(Phase-I)
New Delhi-110068.

-Petitioner

(By Advocate: Shri K.P.S. Dalal)

versus

- Mr. B.K. Chauhan the then Secretary ICAR Krishi Bhawan New Delhi.
- Dr. R.S. Paroda
 Director General
 ICAR and Secretary, DARE
 ICAR, Krishi Bhawan
 New Delhi.
- Mrs. Shashi Mishra Secretary ICAR, Krishi Bhawan, New Delhi

-Respondents

(By Advocate: Shri N.S. Dalal)

ORDER (Oral)

By Hon'ble Mr. S.R. Adige, VC(A)

Applicant's counsel states that no further grievance survives as the Tribunal's directions have been complied with vide respondents' order dated 26.7.2001, a copy of which is taken on record.

2. Under the circumstances, C.P. 243/2001 is dimissed and notices issued against the respondents are discharged. MA-1301/2001 for extension of time does not survive is also, therefore, dismissed.

A. Vedarah

(Dr. A. Vedavalli) Member (J) (S.R. Adige) Vice-Chairman(A)